

many for one primary reason that the ministers concerned do not give a proper answer. If I may say so, it would help considerably all the members of this House if whenever you find that the minister has not given a relevant answer, you immediately call him to give a proper answer.

Shri Nath Pai: You should pull him up.

श्री हुकम चन्द कच्छबाय : अध्यक्ष महोदय, आप ने अभी मेरे नाम का उल्लेख किया है। मैं निवेदन करना चाहता हूँ कि हमें जनता ने यहाँ पर भेजा है, ताकि हम उस पर की समस्याओं को यहाँ पर रखें। अगर मंत्री महोदय हमारे प्रश्नों का ठीक उत्तर नहीं देते, तो हमें मजबूर हो कर उस के लिये आप्रह करना पड़ता है।

Shrimati Tarkeshwari Sinha: On a point of order, Sir. Just now in your wisdom you made the suggestion that the number of supplementaries will be limited to 5. The hon. member has made a very unfortunate remark that the procedure is childish. May I know how far that remark is compatible with the decorum of the Chair?

Mr. Speaker: Doesn't matter Next question.

All India Judicial Service

*261. **Shri Yashpal Singh:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 878 on the 30th November, 1986 and state:

(a) whether Government have since received replies from the State Governments regarding the setting up of an All-India Judicial Service; and

(b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Replies have so far been received from the Governments of six States.

(b) Replies from other State Governments are awaited. A decision will be taken after replies from all State Governments have been received.

श्री बहापाल सिंह : क्या सरकार ने यह भी जानने की कोशिश की है कि अंग्रेज स्पेशल मैजिस्ट्रेट्स और प्रान्तेरी मैजिस्ट्रेट्स इस लिये बनाया करते थे कि वे इस देश में ब्रिटिश इम्पीरियलिज्म को मजबूत करते थे और आज भारत के जनतन्त्र में स्पेशल मैजिस्ट्रेट्स और प्रान्तेरी मैजिस्ट्रेट्स के लिये कोई जगह नहीं है, यदि हाँ, तो क्या सरकार इन पोस्ट्स को एबोलिश करने की कोशिश कर रही है ?

श्री विद्या चरण शुकल : इस प्रश्न का मूल प्रश्न से कोई सम्बन्ध नहीं है।

श्री बहापाल सिंह . क्या सरकार बता सकती है कि जिन स्टेट्स से सरकार को इतिहास मिली है, उन में जुडिशियरी और एक्सीक्यूटिव को कब तक अलग कर दिया जायेगा ?

श्री विद्याचरण शुकल . इस बारे में पहले ही जवाब दिया जा चुका है। अधिकतर राज्यों में जुडिशियरी और एक्सीक्यूटिव को अलग कर दिया गया है और जहाँ पूरी तरह से अलग नहीं किया गया है, वहाँ यह कार्य चालू है।

Shri S. Kandappan: Sir, there is an unhealthy tendency of creating more and fore All-India services in all fields. I would like to know, in view of the fact that face that non-Congress Governments have been set up in various States, whether Government will try to assess the opinion of the new governments that have been formed before going ahead with this programme.

Shri Vidya Charan Shukla: I have already answered that all these things will be decided in consultation with the State Governments.

Mr. Speaker: What he wants is, even if you have consulted the State Governments, in view of the fact that new governments have been formed, you should consult them again. Are you going to do that?

Shri Vidya Charan Shukla: Yes.

Shri Nath Pal: Is it not a fact that the Chief Justice of the High Court of Delhi has written to the Home Minister asking for an immediate separation of executive from the judiciary; if so, may I know what steps the Home Minister proposes to take to implement this request of the Chief Justice of Delhi?

The Minister of Home Affairs (Shri Y. B. Chavan): Yes, Sir, such a suggestion has come from the Chief Justice of the Delhi High Court. But in these matters necessary legislation will have to be initiated by the Metropolitan Council and we have made a reference to them. I hope they will take early action.

Shri Nath Pal: Sir, there is a famous expression *suppressio veri suggestio falsi*. He has given then truth but it is not the whole truth. He has also suggested in his letter to the hon. Minister that by an executive order this separation can be brought about and we need not wait for any legislation. Am I right?

Shri Y. B. Chavan: He has certainly made that suggestion, but in the present circumstances, when a new party has come into power in the Metropolitan Council, if we just pass an executive order, possibly I would be required to answer half a dozen questions here also. Therefore, it is very much necessary for me, in the new political situation, that about the policy in these matters I consult the Executive Council.

Changes in the Education System

*262. **Shri S. C. Samanta:** Will the Minister of Education be pleased to state:

(a) whether Government's attention has been drawn to the address

delivered at the Institute of Technology, Kanpur by the Chairman of the University Grants Commission in which he stressed the need for revolutionary changes in the system of education;

(b) if so, Government's reaction thereto; and

(c) the steps being taken to change the pattern of education so that it could adjust to the changing circumstances?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): (a) to (c). Yes, Sir. This is the central theme in the Report of the Education Commission which is now under the active consideration of Government. The main recommendations of the Education Commission are being examined in consultation with State Governments with a view to speedy implementation within the limit of financial resources available.

श्री एस० सी० सामन्त : क्या यह सच है कि आजादी के बाद गवर्नमेंट ने शिक्षा पद्धति में तब्दीली लाने की कोशिश की और बुनियादी तालीम को लागू किया; यदि हाँ, तो उसका नतीजा क्या हुआ ?

श्री भागवत झा आजाद : यह सच है कि हमने बुनियादी तालीम को इस देश में लागू करने की कोशिश की और यह भी सच है कि उस में हम अब तक बहुत सफल नहीं हो पाये हैं। लेकिन उसके सिद्धांत के बारे में कोई मतभेद नहीं है।

श्री एस० सी० सामन्त : क्या गवर्नमेंट की मसा परीक्षा-पद्धति में कोई तब्दीली लाने की है ?

श्री भागवत झा आजाद : यह सच है कि समय समय पर देश के शिक्षाविदों ने इस बात पर प्रकाश डाला है कि देश की परीक्षा पद्धति में परिवर्तन होना चाहिये। एजूकेशन कमीशन की रिपोर्ट हमारे सामने